



THIS AGREEMENT is executed on this the 31st day of March, 2011 at Delhi

Between

The Institute of Chartered Accountants of India, a statutory body set up by an Act of Parliament 'The Chartered Accountants Act 1949', having its Head Office at 'ICAI Bhawan', Indraprastha Marg, New Delhi-110002 through its Secretary Shri T. Karthikeyan (HEREINAFTER called the "ICAI" which expression shall, unless repugnant to the context or meaning thereof include its successors and assigns) of the one part.

AND

The Central Board of Excise and Customs, Department of Revenue, Ministry of Finance, Government of India through Shri Debi Prasad Dash, Additional Director General, Directorate General of Systems, New Delhi (HEREINAFTER called the "CBEC" which expression shall, unless repugnant to the context or meaning thereof exclude its successors and assigns) of the other part .

The "ICAI" and the "CBEC" shall, wherever necessary, referred to as "Party" or "Parties."

WHEREAS ICAI and CBEC entered into a Memorandum of Understanding dated 31st day of March, 2010 duly amended vide Supplementary Memorandum of Understanding dated 24th day of September, 2010 (the MoU dated 31st March, 2010 and the Supplementary MoU dated 24th September, 2010 is hereinafter collectively referred to as "MoU") and formulated a Scheme for Certified Facilitation Centres ("SCHEME") under the Automation of Central Excise and Services Tax ("ACES") Project of CBEC to facilitate setting-up of Certified Facilitation Centres ("CFC's") by the Chartered Accountants in practice for purposes best described in the said MoU.

AND WHEREAS the Scheme under the said MoU is valid for a period of one year w.e.f 1st April, 2010 and is set to expire on 31st March, 2011 ("EXPIRY DATE").

AND WHEREAS the parties have decided to continue the said MoU and the Scheme beyond the expiry date for a period of **two** years.





NOW BY THIS AGREEMENT the parties do hereby mutually agree to extend the said MoU and the Scheme on the same terms and conditions as originally set forth in the MoU and amended vide Supplementary MoU for a further period of **two** years w.e.f. 31st March, 2011 **till 31st March, 2013, unless renewed/revised/cancelled earlier.**

The copy of the said MoU has been annexed to the present Agreement being an integral part of it.

In Witness whereof the parties hereto have here-into set their respective hands on the day and the year first above written.

Signed	and	delivered	for a	nd on	Signed	and	delivered	for an	d on
behalf	of	ICAI	by	Shri	behalf	of	CBEC	by	Shri
			(Nar	ne and					
Designation)					(Name and Designation)				
Shri T. Karthikeyan					Shri Debi Prasad Dash				
Secretary					Additional Director General				
ICAI					DG Systems				
					CBEC				

IN PRESENCE OF TWO WITNESSES

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2. SIGNATURE

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